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**IN THE COURT OF MS. NIRJA BHATIA, SPL. JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT,
NEW DELHI**

CC/57/2019
CBI vs. Om Prakash Chautala

31.07.2020

Pr. (On screen): Sh. Ajay Kumar Gupta, Spl. PP for CBI
alongwith Sh. Bharat Bhushan Aggarwal,
Sh.Shubham Prasad, Advs. And Sh. Anil
Kumar, Pairvi Officer.

Sh. Harsh K. Sharma, Id. Counsel for accused.

Matter is taken up through Video Conferencing hosted by
Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble
High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and
16/DHC/2020 dated 13.06.2020.

Accused is stated to be released on Parole by the Orders of
Hon'ble High Court. However, he is not present today through VC.

An application seeking exemption from personal appearance is
filed on behalf of accused. For the reasons stated in the application,
the accused is exempted from personal appearance through VC for
today only.

Ld. Spl. PP as well as Id. Counsel for the accused are present
and have orally consented for participation through Video
Conferencing.

Sh. Harsh K. Sharma, Id. Counsel for the accused has contested


arguments from 10.50 a.m. till 12 noon. He however, seeks adjournment for further arguments.

At request, put up for further arguments on **22.08.2020**. In the meanwhile, Mr. Sharma, Id. Counsel for accused can send scanned copy of arguments.

Let link for Video Conference be provided to the accused as well Id. Counsels for the parties, as and when the matter is listed for hearing on next occasion.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(NIRJA BHATIA)
Special Judge (PC Act) CBI-03,
RADC/New Delhi /31.07.2020